

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

REVIEW PETITION NO.130 of 1990
IN
O.A.NO.107/88

DATE OF JUDGMENT: 26.12.1990

BETWEEN:

1. J.J.S.N.Murthy	10. T.Pydam Naidu
2. Ch.Chinna Rao	11. Y.Koteswara Rao
3. Y.Ramachandra Raju	12. P.Appalaraju
4. P.V.S.Suryanarayana	13. K.Sangaraiah
5. P.V.V.Sambasivarao	14. K.Venkataraju
6. N.Sanjeeva Rao	15. M.Jayanthy Babu
7. K.V.Ramanarao	16. K.V.Ramana
8. D.Devadatham	17. G.Ananda Rao
9. K.Suri Demudu	18. Ch.Sattibabu .. Applicants

and

1. The Union of India rep. by its Under Secretary, Ministry of Defence (Naval Wing), New Delhi.
2. The Chief Naval Officer, Naval Headquarters, New Delhi.
3. The Flag Officer, Commencer-in-Chief, Eastern Naval Command, Visakhapatnam.
4. The Admiral Superintendent, Naval Dockyard, Visakhapatnam. ..

Respondents

FOR APPLICANTS: Mr. P.B.Vijaya Kumar, Advocate

FOR RESPONDENTS: Mr. E.Madan Mohan Rao, Addl. CGSC.

CORAM: Hon'ble Shri J.Narasimha Murthy, Member (Judl.)

Hon'ble Shri R.Balasubramanian, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED IN CIRCULATION BY
THE HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

To

1. The Union of India rep. by its Under Secretary, Ministry of Defence (Naval Wing), New Delhi.
2. The Chief Naval Officer, Naval Headquarters, New Delhi.
3. The Flag Officer, Commencer-in-Chief, Eastern Naval Command, Visakhapatnam.
4. The Admiral Superintendent, Naval Dockyard, Visakhapatnam.
5. One Copy to Mr. P. B. Vijaya Kumar, Advocate, A-1-8-7/11, Sarvodaya Colony, Chikkadapalli, Hyderabad 20.
6. One copy to Mr. E. Madan Mohan Rao, Addl. CGSC. ~~CAT Hyd/Secy~~
7. One copy to The Hon'ble Mr. J. Narasimha Murthy, Member (J), C.A.T., Hyderabad Bench, Hyderabad.
8. One copy to The Hon'ble Mr. R. Balasubramanian, Member (A), C.A.T., Hyderabad Bench, Hyderabad.
9. One Spare Copy.

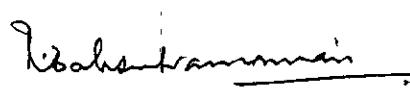
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This application has been filed under Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987 by Shri ~~J. S. N. Murthy~~ ^{J. S. N. Murthy} and others against the Secretary, Ministry of Defence, New Delhi and 3 others. In this review application, they seek review of the judgment dated 10.8.1990 in O.A.No.107 of 1988.

2. In the original application, the applicants therein, also the applicants now before us in this review application, had prayed that the seniority list circulated by the respondents under Note dated 4.3.1987 be struck down and the seniority list circulated in September 1984 be upheld. In the review application, the applicants have not brought-out any thing new. They have more or less repeated whatever they stated in the original application and merely seek a review of the judgment. In paras 4 and 5 of the judgment in the original application, we had clearly pointed out that the applicants cannot get automatic regularisation on completion of six months service. We had pointed out in the judgment that while it conferred certain financial benefits on them, their regularisation as such was correctly done by the respondents and the seniority depended on this. We had, therefore, dismissed the original application.

3. There being no error and there being no new material brought-out by the applicants now, we dismiss the review application also with no order as to costs.


(J. NARASIMHA MURTHY)
Member (Judl.)


R. Balasubramanian
(R. BALASUBRAMANIAN)
Member (Admn.)

Dated: 26th December 90.


Deputy Registrar (J)